

HIGH COURT OF HIMACHAL PRADESH, SHIMLA, H.P.-171 001

:: IMPORTANT INSTRUCTIONS TO THE CANDIDATES:: (Proficiency (Driving) Test for the post(s) of Driver-High Court)

1. The candidates must carry their ADMIT CARD/ HALL TICKET at the time of appearing in the Proficiency (Driving) Test downloaded from their individual Login IDs on the link i.e.:- <https://www.hphcrecruitment.in>
2. The candidates are also required to bring any of the valid authorized Photo IDs (i.e. Aadhaar Card/ Driving License, Voter ID or ID issued by any recognized organization etc.) with them in original. It must be valid and not expired. Photocopy & scanned copy of Photo IDs in mobile phone are not acceptable.
3. The candidates are required to report at the venue i.e. Divisional Workshop, HRTC, Taradevi, Shimla, one hour before the scheduled timings i.e. 10:00 A.M. along with original testimonials i.e., - Admit Card, ID Proof, Age Proof, Driving License, Education Qualification Certificate(s)/ Matric Certificate, Experience Certificate, Category Certificate and one-set of photocopies of the same duly attested by the Gazetted Officer.
4. If ineligibility is detected at any stage, before or after the **Proficiency (Driving) Test**, or if the conditions prescribed in the Rules and instructions given in the Advertisement notice are not complied with or any additional information / documents called for at any stage are not furnished within the time specified therein, his candidature shall be liable to be rejected.
5. The Proficiency Test will take place only on **22.12.2023 at 10:00 a.m. sharp** and any request for change of date will not be entertained in any case.
6. The candidates are also informed about the date, time and venue of the Proficiency (Driving) Test through SMS alerts and Email on their registered Mobile numbers and email IDs. No separate communication/ call letter will be issued.
7. No TA/DA shall be admissible to the candidates appearing in the Proficiency (Driving) Test.
8. The candidates are advised not to bring any precious articles with them at the venue of Proficiency (Driving) Test. High Court will not be responsible for any loss of articles at the venue of Document Verification.
